GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1779
ANSWERED ON FRIDAY, THE 25TH NOVEMBER, 2016
[AGRAHAYANA 04, 1938 (SAKA)]

FAMILY RELATED CORPORATE CASES

QUESTION

1779.  SHRI LAXMAN GILUWA:
SHRI PRATAPRAO JADHAV:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

(a) whether many family related corporate cases are pending for
many years and have not been resolved;

(b) if so, the details thereof, along with such pending cases till date,
State/ UT-wise;

(c) whether the Government has reviewed the working of these
agencies engaged in resolving of such cases; and

(d) if so, the details thereof and the outcome thereon?

ANSWER

THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)
MINISTRY OF CORPORATE AFFAIRS

(a) & (b): The corporate cases involving disputes between two or
more corporates or their promoters or between promoters inter se
are adjudicated by National Company Law Tribunal (NCLT), set up
under section 408 of the Companies Act, 2013, which started
functioning from June 1, 2016. There are 11 benches in all at different
cities, with two benches (of which one is a Principal Bench) situated
at New Delhi. Previously such disputes were adjudicated by Company
Law Board.

(c) NCLT has been established under the Companies Act, 2013 and
it functions as per the Act.
(d) Not applicable in view of reply at (c) above.
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